

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 227
CP-134/59/ND/2020

IN THE MATTER OF:

Sh. Shri Vishwanath Agarwalla

... **Applicant/Petitioner**

Versus

M/s. Eicher Motors Limited & Ors.

... **Respondent**

Under Section: 59,of IBC Rule 11 of NCLT

Order delivered on 05.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Manuj Sabharwal & Adv. Vinay Gautam

For the Respondent : Adv. Lalita Kohli, Chetan Sharma, Adv. Saarthak
Katyal & Adv. Dipankar Madaan for R-4

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is re-notified to 20.03.2024.

Sd/-
(COURT OFFICER)